

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA No. 797/JP/2018
निर्धारण वर्ष / Assessment Year :2012-13

D.C.I.T., Circle-6, Jaipur.	बनाम Vs.	M/s Rajasthan Infotech Media Services Pvt. Ltd., B-104, Vaishali Nagar, Jaipur.
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: AADCR 8867 L		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

आयकर अपील सं./ ITA No. 553/JP/2018
निर्धारण वर्ष / Assessment Year :2012-13

M/s Rajasthan Infotech Media Services Pvt. Ltd., B-104, Vaishali Nagar, Jaipur.	बनाम Vs.	D.C.I.T., Circle-6, Jaipur.
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: AADCR 8867 L		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

राजस्व की ओर से / Revenue by: Smt. Rooni Paul (Addl.CIT-DR)
निर्धारिती की ओर से / Assessee by: Shri P.C. Parwal (FCA)

सुनवाई की तारीख / Date of Hearing : 08/10/2021
उदघोषणा की तारीख / Date of Pronouncement : 13/10/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

These are the appeal and cross appeal filed by the Revenue and the assessee against the order of the Id. CIT(A), Ajmer dated 27/03/2018 for the A.Y. 2012-13.

2. The hearing of the appeals was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. At the time of hearing of the appeal, the A.R. of the assessee furnished an application for withdrawal of the appeal. The contention made in the said application reads as under:

" With reference to above, it is to submit that the assessee wants to withdraw the above appeal since it has opted to settle the dispute under Vivad Se Vishwas Act, 2020 for which Form No. 3 has been issued by the PCIT. Copy of Form No. 3 is enclosed for ready reference.

It is therefore requested that the appeal filed by the assessee be treated as withdrawn."

Thanking you

*Yours faithfully
For Kalani & Co.
Chartered Accountants*

*(P.C. Parwal)
A/R."*

4. The Id DR has raised no objection if the appeal is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw its appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, both i.e. the appeal of the Revenue and cross appeal of the assessee are dismissed.

Order pronounced in the open court on 13th October, 2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 13/10/2021

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- The D.C.I.T., Circle-6, Jaipur.
2. प्रत्यर्थी / The Respondent- M/s Rajasthan Infotech Media Services Pvt. Ltd., Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 797 & 553/JP/2018)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar